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स्थानों पर टुकड़ियों की तैनाती, बदमाशों श्रौर ज्ञात भ्रपराधियों के विरुद्ध कारवाई अभीड़-भाड़ वाले स्थानों पर सर्तकता, विशेष पुलिस ग्रधिकारियो की नियुक्ति श्रीर श्रन्तराजीय श्रन्तर जिला स्तर पर श्रपराध सम्बन्धी बैठक करना जैसे उपाय किये गये हैं।

## मुगेर में दूरसंचार का मंडल कायलिय खोला जाना

1641, श्री जगदम्बी प्रसाद याद्व : क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

. (क) क्या सरकार मुंगेर के जिला मख्यालय में सैकेण्डरी स्वीचिंग एरिया में मंडल कार्यालय खोलने के प्रस्ताव पर विचार कर रही है जो कि आवश्यक एककों के ग्रभाव में नहीं खोला जा सकता:

ं(ख) क्या सरकार ने निर्णय किया है कि मुंगेर को भागलपुर से श्रलग कर के उसे दरभंगा मंडल के ग्रंतर्गत ले ग्राया जाए किन्तु महा-प्रबन्धक, दूरसंचार पटना इससे सहमत नहीं है तथा उसने इसे भागलपुर कार्यालय के अधीन ही रखने का ग्रनमोदन किया है ;

(ग) क्या यह सच है कि मुंगेर भागलपूर के अधिक निकट है जबकि दरभंगा दूर है, लेकिन यदि निकट भविष्य में खगरिया में टेलीफोन का उप-मण्डल कार्यालय खोला जाता है तो मंडल कार्यालय खोला जा सकता है जिसमें मुंगेर, बेगुसराय ग्रौर खगरिया, जोकि अब तक मुंगेर जिले के अंग थे, को साथ मिलाया जा सकता है; ग्रौर

(घ) यदि हां, तो क्या सरकार मुंगेर को दरभंगा मंडल के अन्तर्गत रखने भ्रथवा उसे ग्रलग एक मंडेल बनाने का विचार रखती हैं

संचार मंत्रालय (श्री सन्तोष मोहन देव) : (क) जी ं नहीं ।

(ख) जी हां, सैकेण्डरी स्विचन क्षेत्रों का कार्यक्षेत्र तथा सीमाएं राष्ट्रीय टेलीफोन स्विचन योजना के तकनीकी दिष्टिकोण के ग्रनसार ही निर्धारित की जाती है। तदनुसार, मुगेर को भागलपुर से अलग करने और मुगैर तथा दरभंगा सकेण्डरी क्षेत्र को एक दूरसंचार इंजीनियर के ग्रधीन रखकर दरभंगा में मख्यालय बनाने का निर्णय लिया गया । इस निर्णय में परिवर्तन नहीं किया गया

्(ग) श्रौर (घ) मुंगेर, दरभंगा की श्रपेक्षा भागलपुर से करीब है । मुंगेर सैकेण्डरी स्विचन क्षेत्र की निर्धारित सीमा तक कार्यभार होने पर दूरसंचार जिला इंजीनियर दरभंगा से ग्रलग किया जाएगा ताकि अलग दूरसंचार जिले का सुजन किया जा सके । सैकेण्डरी स्विचन क्षेत्र के स्राधार पर दूरसंचार सर्किलों की प्रबन्ध योजना के पुनर्गठन के ग्रनुसार मौजूदा मंडलों को दूरसंचार जिलों के साथ मिलाया जाएगा ग्रीर ग्रतिरिक्त नए मंडलों का ग्रब सृजन नहीं किया जाएगा ।

## Persons killed apprehended in encounters in Punjab

1642. SARDAR SINGH **JAGJIT** AURORA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of terrorists killed and apprehended in encounters by the security forces in Punjab during the last six months;
- (b) the number of persons killed and apprehended by the Border Security Force deployed on the Punjab/Pakistan border, while trying to enter Indian territory during the same period; and
- (c) how many of these were Pakistani and Indian nationals?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND  $\mathbf{OF}$ STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) According to of Punjab, 46 terrorists were killed in encounters with the security forces in the State during the period from 1st May, 1986 to 31st October, 1986. During the same period, 1105 terrorists were arrested in the State.

(b) and (c) During the above period 236 persons, including 46 Pakistanis and 20 Indian nationals were killed by the Border Security Force and 731 persons, including 56 Pakistanis and 60 Indian national, were apprehended by the force at the Punjab/Pakistan border while they were trying to enter the Indian territory.

## Setting up of atomic power plant at Kundankulam

1643. SHRI M. VINCENT: Will the PRIME MINISTER be pleased to refer to the answer to Starred Question 453 given in the Rajya Sabha on the 19th December. 1985 and state:

- (a) whether Government have considered the report of the Site Selection Committee for setting up nuclear power station in Kundankulam in Tamil Nadu; and
- (b) if so, what decision has been taken by Government to set up an atomic power plant at Kundankulam?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRIK. R. NARAYANAN): (a) and (b) The report of the Site Selection Committee of the Department of Atomic Energy is under consideration of the Government.

## Organised recruitment racket in Staff Selection Commission

1644. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a large-scale organised recruitment racket in the Staff Selection Commission has been recontly unearthed;

- (b) if so, what are the details thereoff;
- (c) what was the modus operandi of the racketeers and the period for which they had been operating;
- (d) what is the total number of persons recommended by them and the number of persons employed in various Government Departments on their recommendation indicating the number of those who have since been confirmed in their jobs; and
- (e) what action has been taken by the Government against those found involved in the racket and what action is being contemplated by Government against the persons who have secured employment fraudulently?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PURLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) Yes, Sir.

- (b) As a result of inquiries made by the Staff Selection Commission into the complant, received by them, it was initially found that in about 40 cases nominations for the appointment to post of Lawer Division Clerks were made fraudulency. After collecting the relevant evidence and material, a FIR lodged with the CBI to conduct detailed investigation.
- (c) The racketeers were preparing fake application dossiers of candiadtes who had not been declared successful in the each examination or who had not even applied for the said examination and nominating them to the various departments fradulently. The investigation so far conducted have revealed that they have been operating during the years 1984 and 1985.
- (d) So far the total number of fraudulent nominations which have come to the notice are 86 in number. None of these have been confirmed in thier jobs.
- (e) The there officials who were found to be involved in the racket were arrested and were under police/judicial remand for about two months. They have also been suspended from the concerned departments. The services of the persons appointed fraudulently have been terminated in all the cases.